

**National Commission on
Urbanisation**

234. SHRI SOBHANAD-
REESWARA RAO
VADDE:
SHRI DHARMA BHIKSHAM:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of recommendations of the National Commission on Urbanisation accepted by the Government;

(b) the action taken to implement the recommendations accepted so far;

(c) whether the Government have accepted the recommendation regarding urban land ceiling also; and

(d) if so, when a Bill to make amendments to the Urban Land (Ceiling and Regulation) Act, 1976 is likely to be introduced?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHELIA KAUL): (a) and (b). The Government have examined salient recommendations of National Commission on Urbanisation and kept them in mind while formulating broad policy strategies for urban development etc. Some of the recommendations have been incorporated in the on going Centrally Sponsored Schemes. A list of the important actions taken by the Government on the basis of the National Commission on Urbanisation Report are given in the statement laid on the Table of the Sabha.

(c) and (d). Taking into consideration the recommendations by the National Commission of Urbanisation and the views of the State Governments, different Ministries and experts, several proposals have been formulated for amending the Urban Land (Ceiling and Regulation) Act. A final view

would be taken after the proposals are considered by the Inter State Council.

STATEMENT

1. National Housing Bank has been set up under Reserve Bank of India to mobilise savings and increase availability of funds for housing.
2. A separate division has been opened in HUDCO for providing funds for infrastructural development by various local bodies/State agencies.
3. Implementation of Nehru Rozgar Yojana as a measure of generation of urban employment and poverty alleviation.
4. Expansion of on-going scheme of Integrated Development of Small and Medium Towns to cover inter-alia the GEM's Towns (Generator of economic Momentum) identified by the National Commission on Urbanisation.
5. Formulation of Housing Policy with specific reference to the needs of poor.
6. On the basis of the recommendations of National Commission on Urbanisation, Model Rent Control Legislation has been framed.
7. Delhi Rent Control Act has already been amended. Further amendments to the Act on the basis of the Model rent Control Legislation would be considered.
8. The Working Group on Urban Development which was constituted by the Planning Commission in the

context of the formulation of the VIII Five Year Plan has taken into consideration the major recommendations of the National Commission on Urbanisation while preparing urban strategies for the said Plan.

Protection to Disabled Persons

*235. SHRI M. RAMANNA RAI: Will the Minister of WELFARE be pleased to state:

(a) whether provisions of existing laws are sufficient to protect the disabled persons;

(b) whether the Government have received any representation to amend the existing Penal Code and other laws to help the disabled;

(c) if so, the details thereof; and

(d) the details of the amendments proposed to be made in different Acts to protect the disabled?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The Government received representation from Federation for the Welfare of the Mentally retarded (India) suggesting for amendments to the existing laws for providing protection for persons with disability. The suggestion is that Indian Penal Code, Criminal Procedure Code, Laws of Evidence and other Special laws like Suppression of Immoral traffic Act Marriage and Dowry Acts should be screened to give greater protection to people with disability, particularly the mentally retarded.

(d) The Ministry of Home Affairs is already seized of the problem of amending the Indian Penal Code and the Criminal Procedure Code.

Deep Sea Fisheries

*236. SHRI V. SREENIVASA PRASAD:
SHRI M.V. CHANDRASHEKARA MURTHY:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Food and Agriculture Organisation of the United Nations has recommended to the World Bank to make available funds for the development of deep sea fisheries in India;

(b) if so, the funds likely to be received from the World Bank; and

(c) the details of the plans of the Government to utilise the funds?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRIDHAR GOMANGO): (a) While forwarding a Report submitted by FAO Consultant on Study of Deep Sea Fisheries Development in India, FAO has intimated that the Report was also being forwarded to the World Bank with a recommendation for funding initially for the follow-up mission and subsequently for full project implementation.

(b) and (c). No formal request has been made to World Bank for funding of the project. The Report has been discussed at interministerial level recently and a proposed line of action prepared.

[Translation]

Development of Fisheries in Gujarat

*237. SHRI KASHIRAM RANA: Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated area suitable for fisheries development in Gujarat;